

045648

By Registered post with A/D

THE HIGH COURT OF KERALA

Kochi – 682 031
Dated – 30.05.2019

PROCEEDINGS

High Court Establishment – temporary appointment to the category of Office Attendant in the High Court -filling up of vacancy- orders issued.

- Read :
1. High Court letter of even number dated 07.06.2018
 2. Letter No.C2-18/317 dated 27.06.18 from the District Employment Officer, Ernakulam.
 3. Ranked list No.REC3-84442/18 dated 03.01.2019
 4. High Court Proceedings of even number dated 21.01.2019
 5. High Court Proceedings of even number dated 07.05.2019
 6. Rule 21 of the Kerala High Court Service Rules, 2007.

ORDER NO.A3-10405/2014

Smt. Ramani C.R , Chendamvelimukal (H), Kochi ,Thengode P.O., Ernakulam, Kerala, Pin – 682021, who is included in the Ranked list read (3) above is offered appointment as Office Attendant in the High Court of Kerala, on temporary basis, in the vacancy that arose consequent on the resignation of Sri. Kannan P.N., Office Attendant(temporary), under Rule 21 of the Kerala High Court Service Rules, 2007, in the scale of pay of ₹16500-35700, for a period of 179 days from the day of joining duty.

This appointment will not confer upon her any right to make any preferential claim to future appointment and that the High Court can at any time terminate her appointment under any circumstances.

If she agrees to accept the temporary appointment, she is directed to report for duty **within ten days** from the date of receipt of this appointment order, with the following documents;

1. Original certificates in proof of age and qualifications;
2. Certificate of Medical fitness issued by an Assistant Surgeon or an Honorary Medical Officer of an Assistant Surgeon's rank or the Director of Indigenous Medicines in the form appended herewith;
3. Two recent passport size photographs;
4. Duly filled in SPARK FORM NO.1 appended herewith along with supporting documents in original.

(p.t.o)

In case she fails to report for duty within **ten days** from the date of receipt of this order, her temporary appointment will be treated as cancelled.

(By Order)

PHS
K. Haripal
Registrar General

Q

To

- The person concerned. (By Registered post with A/D)
- The Public Relations Officer, High Court.
- The Private Secretary to Chief Justice, High Court.
- The Security Officer, High Court.
- The Chief Librarian, High Court.
- The Assistant Registrar in charge of 'K' Section, High Court.
- The Confidential Assistant to the Registrars and
the Additional Registrar (General Administration), High Court.
- The 'G' (Accounts – II & III) Section, High Court (3 Copies)
- The 'H'(Store), High Court.
- The 'K' Section, High Court.
- The IT Section, High Court (for publishing in the High Court website)
- The Administrative Records Section, High Court (2 Copies)
- The File / Stock File.